



2026:DHC:5189



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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**Date of Decision: 29<sup>th</sup> June, 2026**

+ W.P.(C) 8365/2026 &amp; CM APPL. 39312/2026

S S C EDUCATION COLLEGE &amp; ANR.

.....Petitioners

Through: Mr. Amitesh Kumar, Ms. Priti  
Kumari and Mr. Pankaj Kumar Ray,  
Advs.

versus

NATIONAL COUNCIL FOR TEACHER EDUCATION  
& ANR.

.....Respondents

Through: Mr. Anuj Kapoor, Mr. Nandeesh  
Nanda, Mr. Shivom Sethi, Advocates**CORAM:****HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J (ORAL):**

1. This is a writ petition filed under Article 226 of the Constitution of India ("Constitution") seeking the following prayers:

*"A. issue a writ of certiorari or any other suitable writ or order quashing & setting aside impugned refusal order dated 22.05.2026 of Western Regional Committee; and/or*

*B. issue a writ of mandamus or any other suitable writ or order or direction to respondents to decide its application for recognition of conversion/transition of existing 4 year integrated B.A.B.Ed/B.Sc.B.Ed course to ITEP course from present academic session 2026-27 expeditiously and in time bound manner; and/or*

*C. pass any such other orders/directions as this Hon'ble Court deems fit and proper in the facts and circumstances of the case."*

2. The case of petitioners is that it is an old institution which was granted recognition for a 4 year integrated B.A.B.Ed./B.Sc.B.Ed course by the Western Regional Committee ("WRC") on 27<sup>th</sup> October, 2021 for academic session 2017-18. Pursuant to public notices dated 25<sup>th</sup> August,



2025 and 12<sup>th</sup> September, 2025, the petitioners submitted an application dated 04<sup>th</sup> October, 2025 to the National Council for Teacher Education (“NCTE”), seeking transition of existing B.A.B.Ed/B.Sc.B.Ed course to ITEP course. The inspection of the petitioner institute was carried out on 16<sup>th</sup> February, 2026.

3. Learned counsel for the petitioners submitted that without providing a copy of inspection report, a Show Cause Notice dated 01<sup>st</sup> April, 2026 under Sections 14 and 15(3) (b) of National Council for Teacher Education Act, 1993 (“NCTE Act”) was issued to petitioners. As required, the petitioners submitted a reply to said Show Cause Notice, along with the requisite documents, on the portal. However, WRC, by its impugned order dated 22<sup>nd</sup> May, 2026, refused the petitioners’ application for transition of B.A.B.Ed./B.Sc.B.Ed course to ITEP course.

4. The grievance of petitioners is that although it submitted reply to the Show Cause Notice, through the portal within the stipulated time, however, without any consideration of the said reply, the impugned refusal order dated 22<sup>nd</sup> May, 2026 has been passed by WRC.

5. Thus, he submits that the impugned order dated 22<sup>nd</sup> May, 2026, passed by the respondent is liable to be set aside. Further, he relies upon the order dated 29<sup>th</sup> May, 2026, passed by this Court in *W.P.(C) 7398/2026*, titled as “*Shri Jagat Narayan College & Anr. versus National Council for Teacher Education & Anr*”.

6. Issue notice. Notice is accepted by learned counsel for the respondents, who opposes the matter, and submits that the impugned order does not require any interference by this Court. He also submits that the petitioners have an alternative remedy of appeal under Section 18 of NCTE



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Act.

7. This Court has heard the learned counsels for the parties.
8. This Court takes note of the impugned order dated 22<sup>nd</sup> May, 2026, passed by WRC, and the same reads as under:

“

**NATIONAL COUNCIL FOR TEACHER EDUCATION (NCTE)**

(A Statutory Body of the Government of India)

Western Regional Committee. **ANNEXURE P-1**

G-7, Sector-10, Dwaraka, New-Delhi - 110075

F.No.NCTE/WRC/2627202509162479/MADHYA PRADESH/2025/REJC/274  
Dated: 22/05/2026

**TO BE PUBLISHED IN GAZETTE OF INDIA PART III SECTION 4**

**REFUSAL ORDER**

**WHEREAS**, in terms of Section 14/15(1) of the NCTE Act, **Shri Ram Adarsh Shiksha Samiti Seoni**, Seoni, Katangi Road, Seoni, Seoni, Seoni, Madhya Pradesh-480661 has applied for Grant of Recognition to **S.S.C. Education College Seoni**, Dorichhatapur, Katangi Road Seoni, Seoni, Seoni, Seoni, Madhya Pradesh-480661 for Integrated Teacher Education Programme (Itep) course/programme online on 04/10/2025 in the **Western Regional Committee**, NCTE, for the session 2026-27.

**2. AND WHEREAS**, the online inspection was conducted on **16/02/2026** by the visiting team constituted by the NCTE. The Visiting Team Report was considered by the **Western Regional Committee** in its meeting held on **dd/MM/yyyy** and the Committee decided to provide reasonable opportunity for making written representation before passing order refusing recognition under clause 14/15 (3)(b) of NCTE Act, 1993 on the following grounds :-

**3. AND WHEREAS**, in terms of above decision of **Western Regional Committee**, vide first show cause Notice dated **dd/MM/yyyy** you were requested to make a written representation through online within 21 days along with all relevant supporting documents from the date of issue of first Show Cause Notice.

**4. AND WHEREAS**, the reply submitted by the **TEVHEI** was considered by the Regional Committee on **23/03/2026** in **Meeting No. 455 (Part-II)** and the same was found deficient in terms of the following :-

Sr. No.	SCN Ground(s)
1	None of the laboratories were up to the marks of NCTE.
2	Classrooms were not in good condition.
3	Seating arrangement in classrooms were not proper.
4	No interaction with the teaching staff.
5	No ramp facilities were there at the entrance of ground floor and for washrooms.
6	Washrooms were not available for physically challenged students.
7	No proper seating arrangements were there in the library.
8	Infrastructure of the institute is not in a condition to work as Institute.
9	Furniture does not meet the requirement for the Institute.
10	The website of the institution has not been in compliance to provisions under Clause 7(14)(i), 8(6), 8(14) and 10(3) of NCTE Regulations, 2014 as amended from time to time.
11	The institution is conducting the courses B.A. only and not running multi-disciplinary courses in the field of liberal arts, humanities, social sciences, commerce or mathematics as per Regulation No.NCTE-RegI011/80/2018- MS(Regulation)-HQ dated 26.10.2021 as amended from time to time. The institution does not fall in the category of multi-disciplinary institution.



12	The institution has not uploaded list of students admitted for 4-year Integrated B.A.B.Ed. / B.Sc. B.Ed. course and other students approved by Registrar of the Affiliating University.
13	The institution has not uploaded Affidavit on Rs. 100/- non-judicial stamp paper in prescribed format regarding land documents.
14	The institution has uploaded copy of land documents Khasra No. 22/3 total land 0.26 hect. (2600 sq. mtr.) issued by Sub Registrar dated 18.09.2012 and Khasra No. 22/3 total land 0.20 hect. (2000 sq. mtr.) issued by Sub Registrar dated 23.08.2016 Total land 4600 sq. mtr. However, the institution has mentioned in the portal Khasra No.22/8, 22/10, 22/11. Land documents has not uploaded by the institution.
15	The institution has uploaded Land Use Certificate (CLU) Khasra No. 22/8 and 22/11 issued by Sub Divisional Officer dated 19.11.2013, 10.09.2015 and 30.12.2016. But Land Use Certificate Khasra No. 22/10 is not uploaded.
16	The institution has not uploaded latest Non-Encumbrance Certificate issued by the Govt. Competent Authority. However, the institution has uploaded Land Use Certificate (CLU) issued by Sub Divisional Officer dated 19.11.2013, 10.09.2015 and 30.12.2016.
17	The Building plan uploaded is not approved by any Competent Govt Authority. The institution is required to upload Building Plan approved by the Competent Authority of State Government mentioning the name of institution, Khasra/Plot/Survey No. and mentioning the total land area and total built-up area earmarked for each course being run in the premises and the demarcated land area and built-up area for the teacher education programmes including multi-disciplinary programmes.
18	The BCC uploaded is not approved by any Competent Govt Authority. The institution is required to upload latest Building Completion Certificate (BCC) in the prescribed format of NCTE (17 points) issued by the Competent Government Authority for all the courses being conducted in the premises.
19	The institution is required to upload Building Safety Certificate in adherence of safety guidelines as prescribed by National/State Disaster Management Authority issued by Competent Government Authority.
20	The institution is required to upload Fire Safety Certificate issued by the Fire Department of the State.

**5. AND WHEREAS** in terms of above decision of **Western Regional Committee**, you were requested to make a written representation through online within 15 days along with all relevant supporting documents from the date of issue of notice dated **01/04/2026**.

**6. AND WHEREAS**, The reply submitted by the TEI / HEI was considered by the Regional Committee on **13/05/2026** in Meeting No. **460(Part-I)** and the same was found deficient and decided the following :-

**As the reply given by the institution is not satisfactory, the Committee accepts the report of the visiting team in this regard that:-** i. The VT member observed that no staff member was available for communication at the time of the inspection. In its response, the institution uploaded a photograph of an employee; however, the committee was unable to verify whether that employee was actually present at that time. ii. A VT member remarked that the organization's infrastructure is not in a condition to function as an institution. In response, the organization uploaded some photographs; however, these were not geotagged. Consequently, the committee has been unable to verify whether or not the organization's infrastructure is in a condition to function as an institution. iii. VT Members remarked that None of the laboratories were up to the marks of NCTE. Classrooms were not in good condition. Seating arrangement in classrooms were not proper. iv. Title of Book Less than 1000 Education Encyclopaedia Electronic Publication Digital or Online Resources are not available. No proper seating arrangements were there in the library. v. As VT Members reported Humanities Stream Laboratories, Faculty Room, Availability of adequate Furniture, Effective arrangement of clearing of campus, water and toilet, Rain Water Harvesting System, Facilities for co-curricular Activities are not available. vi. The institute has applied for the B.A.B.Ed. and B.Sc. B.Ed.. programs. The institute currently offers only the B.A. program. It does not offer the B.Sc. program. Consequently, the institute was unable to upload the affiliation order for the BSc program vii. Furniture does not meet the requirement for the Institute. viii. facilities like Ram not available for ground floor, No Support is available with ramp to first floor. ix. College did not produce salary slips of the teachers.



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**NOW WHEREAS**, consequent upon the decision taken by the **Western Regional Committee** mentioned under para above, the application submitted by your institution as detailed in para 1 of this order is hereby refused under clause 14/15(3)(b) of NCTE Act, 1993.

**AND WHEREAS**, consequent upon issuance of this order, you are hereby informed about the provision canvassed under clause 17(4) of the NCTE Act, 1993 and directed to not contravene the same. The clause 17(4) is reproduced below :-

**"If an institution offers any course or training in teacher education after the coming into force of the order withdrawing recognition under sub-section (1) or where an institution offering a course or training in teacher education immediately before the appointed day fails or neglects to obtain recognition or permission under this Act, the qualification in teacher education obtained pursuant to such course or training or after undertaking a course or training in such institution, shall not be treated as a valid qualification for purposes of employment under the Central Government, any State Government or University, or in any school, college or other educational body aided by the Central Government or any State Government."**

**AND WHEREAS**, consequent upon the issuance of this order, you are hereby informed that the managing society / trust / company of the proposed institution, if aggrieved by this order, can file an Appeal (online) under Section 18 of the NCTE Act, 1993 before the Appellate Authority of NCTE within 60 days from the date of issuance of this order.

By Order,

**Regional Director,**

Western Regional Committee,

National Council for Teacher Education,

G-7, Sector-10, Dwaraka, New-Delhi - 110075.

To,

**Director,**

S.S.C. EDUCATION COLLEGE SEONI,

DORLICHHATARPUR, KATANGI ROAD SEONI, SEONI, SEONI, SEONI, MADHYA PRADESH-480661, SEONI, MADHYA PRADESH-480661

Copy To:

**The Correspondent/Secretary,**

shri ram adarsh shiksha samiti seoni,

seoni, katangi road, seoni, seoni, SEONI, MADHYA PRADESH-480661.

For any queries, please contact Regional Director, Western Regional Committee of NCTE at ([wrc@ncte-india.org](mailto:wrc@ncte-india.org))

**Note: This is a system generated email, please do not reply to this email.**

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9. A perusal of aforesaid impugned order dated 22<sup>nd</sup> May, 2026 shows that except paragraph 6 therein, which reads as “*reply submitted by the TEI / HEI was considered by the Regional Committee on 13/05/2026 in Meeting*”



*No. 460(Part-I) and the same was found deficient”*, no reasons have been given by the WRC for rejecting the application of the petitioners. Once reply to a Show Cause Notice was submitted, it was incumbent upon the WRC to consider the reply and documents submitted by the petitioner institute.

10. Since the respondent did not take into account and consider the reply to the Show Cause Notice submitted by the petitioners, which had been duly received by WRC, this Court is of the opinion that the impugned refusal order dated 22<sup>nd</sup> May, 2026 issued by WRC has been passed mechanically, and in violation of Principles of Nature Justice. Therefore, the said order cannot be sustained.

11. Accordingly, the impugned order dated 22<sup>nd</sup> May, 2026 passed by WRC is quashed as being illegal.

12. The matter is remanded back to WRC to reconsider the reply to Show Cause Notice dated 01<sup>st</sup> April, 2026 submitted by the petitioners, as per law, within a period of two weeks from today. The WRC will also provide a copy of the inspection report to the petitioners.

13. If any further information and clarification is required, WRC will inform the petitioners accordingly, and the petitioners will submit their reply within a period of one week, thereafter.

14. The WRC shall take a final decision, taking into account the reply and documents submitted by the petitioners, and pass a reasoned and speaking order, within a period of one week, thereafter.

15. The present petition is disposed of in the aforesaid terms. The pending application also stands disposed of.

**MINI PUSHKARNA  
(VACATION JUDGE)**

**JUNE 29, 2026/au**